



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
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F.No.103-4/2016-NSL-II

Dated: 18th April 2016

To

The Secretary
Department of Telecommunications,
Sanchar Bhawan,
Ashok Road,
New Delhi – 110 001

Subject: Clarifications/reconsideration on the issues referred back by DoT on “Valuation and Reserve Price of Spectrum in the 700 MHz, 800 MHz, 900 MHz, 1800 MHz, 2100 MHz, 2300 MHz and 2500 MHz bands dated 27th January 2016” – regarding.

Ref.: Letter No. L-14010/02/2016-NTG dated 01.04.2016.

Through the above referred letter, DoT had referred back some of TRAI's recommendations on “Valuation and Reserve Price of Spectrum in the 700 MHz, 800 MHz, 900 MHz, 1800 MHz, 2100 MHz, 2300 MHz and 2500 MHz bands dated 27th January 2016” with their comments for clarifications/reconsideration in accordance with the provisions of section 11 of TRAI Act 1997, as amended in 2000.

2. The Authority, after due deliberations on the comments received from DoT, has finalized its response which is enclosed herewith.

3. A copy of this letter, along with the response, is being placed on the website of TRAI www.trai.gov.in.

This letter issues with the approval of the Authority.

Encl: As above


(Sudhir Gupta)
Secretary, TRAI